NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 113(ND)/2011 RT No. 25/2016

Narinder Kumar Bawa

Petitioner

Versus.

M/s Prakash Communications Ltd. & Ors.

...Respondents

Present:

Mr. Narinder Kumar Bawa, petitioner in person.

Mr. Gaurav Mankotia, Advocate for respondents

No. 2 & 3.

The petitioner has filed written submissions and copy of the same has been supplied to the respondents' counsel. Learned counsel for the respondents is directed to supply two more copies of the written submissions in addition to one copy already filed on record at least three days before the next date with a copy to the petitioner. It is directed that copies of audited balance sheets for the financial years ending 31.03.2010, 31.03.2011, 31.03.2016 and also for the half year ending on 30.09.2016 filed with the ROC be supplied at least three days before the next date, with copy to the petitioner.

List the matter for 16.03.2017 for arguments.

(Justice R.P. Nagrath) Member(Judicial)

(Deepa Krishan) Member(Technical)